



NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, COURT-V

10. IA/3387/2023 In C.P.(IB)/1087(MB)2020

CORAM:

SMT. ANURADHA SANJAY BHATIA  
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER  
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 04.08.2023

NAME OF THE PARTIES: INDIABULLS DISTRIBUTION SERVICES  
LIMITED

V/s.

TANISH NIRMITI LLP

Section: 9 of Insolvency & Bankruptcy Code, 2016

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ORDER

Adv. Amita Kamble i/b Kshitija Wadkar & Associates appeared for the Operational Creditor.

Adv. Manish Jha appeared for the IRP.

Adv. Rohan Agarwal a/w Adv. Ashwin Poojari appeared for the Corporate Debtor.

It has been pointed out that matter has been settled between the parties and the entire claim of the Operational Creditor in this case Rs. 13,60,073/- have been paid to the Operational Creditor and nothing remains to be paid.

Counsel appearing for the IRP also present and he also stated that till date CoC has not been constituted and therefore, he may be allowed to withdraw the petition under Section 9 of the Insolvency & Bankruptcy Code, 2016.

In this view of the situation and the fact that so far no steps has been taken to constitute the CoC, it would be just and proper if Company Petition is allowed to be withdrawn as the matter already has been settled.

Accordingly, **C.P. 1087(MB)2020** is **dismissed** as **withdrawn**.

All the pending IAs/MAs filed in the Company Petition shall also be disposed of having become infructuous.

Sd/-

ANURADHA BHATIA  
Member (Technical)

Sd/-

KULDIP KUMAR KAREER  
Member (Judicial)

SJD/-